

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

Vide order dated 07.07.2018 bearing No. 58/DHC/Gaz./G-1/VI.E.2(a)/2018, all the District Judges/ Additional District Judges have been nominated as Commercial Courts, as an interim measure, in pursuance of the 2018 amendments made to the Commercial Courts Act, 2018. In this regard a meeting of Hon'ble State Court Management Systems Committee was held on 19.09.2018 and in pursuance to minutes of said meeting, following directions have been issued:-

1) All Ld. Advocates are requested to ensure that following nomenclature should be used in the heading of the suit at the time of filing of the same:-

a) Nomenclature of the Suits relating to "Commercial Dispute" of specified value filed in the District Court will be as follows:

CS (COMM)--CIVIL SUIT (COMMERCIAL)

b) Nomenclature of the Commercial Arbitration Matters to be filed before District Courts will as follows:

OMP (I) (COMM.)--- COMMERCIAL ARBITRATION U/S 9

OMP (T) (COMM.)--- COMMERCIAL ARBITRATION U/S 14 & 15

OMP (E) (COMM.)---COMMERCIAL ARBITRATION U/S 27

OMP MISC. (COMM.)---COMMERCIAL ARBITRATION U/S 29A

OMP (COMM.)--- COMMERCIAL ARBITRATION U/S 34

ARB. A.(COMM.)--- COMMERCIAL ARBITRATION U/S 37(2)

2) **Inscription to be made in the plaint**

A specific averment before the para of the plaint dealing with pecuniary jurisdiction to the effect that the subject matter of the Suit is a '**Commercial Dispute**' as defined in Section 2(1)(c) of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015.



3) All Ld. Advocates are requested to inform Readers of respective Courts regarding pendency of their **Commercial Cases** pending in the said Court in writing within a week.

4) **'Case Management Hearing'**

Practice of Case Management Hearing as provided for in Order XVA contained in the Schedule to the Commercial Courts Act, 2015 is to be followed in letter and spirit as Commercial Courts have come into existence at the District level.

District Judges/ Addl. District Judges shall hold Case Management Hearing for all Commercial Cases and such cases will be shown in the Cause List under Heading " Case Management Hearing". Case Management Hearing will be held in two phases, firstly when issues are being framed and thereafter considering the witnesses to be examined, scheduling dates for filing of affidavits of evidence, examination of witnesses, etc.

Interim applications filed in Commercial Cases are to be tagged with said Commercial Cases and the title should contain the inscription:-

I.A. No. _____ of _____

in

C.S. (Commercial) No. _____ of _____

Talwant Singh
(Talwant Singh)

District & Sessions Judge (HQs)
Delhi

2194 / 64051-64111
No. _____ /SCMSC/Gaz./2018

Dated, Delhi the 29/09/2018

Copy forwarded for information and necessary action to:

1. Ld. Registrar General, High Court of Delhi.
2. All the Ld. District & Sessions Judges, Delhi/ New Delhi with a request to circulate it to Ld. Advocates practising in the said district.
3. All the concerned Ld. Addl. District Judges/Civil Judges posted in Central District, THC, Delhi.
4. The officer Incharge, Computer Branch/Facilitation Centre/Filing Section Tis Hazari Court, Delhi.
5. PS/Reader to undersigned.
6. Website Committee (Hindi/English), Tis Hazari Courts, Delhi
7. The Hon. Secretary, Delhi High Court Bar Association.
8. The Hon. Secretary, all Bar Associations, Delhi/New Delhi.

Talwant Singh
District & Sessions Judge (HQs)
Delhi